# In the Court of Shri Multan Singh Banyal, Executive Magistrate (Tehsildar) Solan, District Solan (H.P.)

In the matter of:

Smt. Sanju Devi w/o Shri Ashok Kumar, r/o Village Chakdok Dilman, P.O. Kujji, Tehsil Pachhad, District Sirmaur (H.P.) . .Applicant.

Versus

General Public ... Respondent.

Subject.—Regarding delayed Registration of Birth and Death under section 13(3) of Birth and Death Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003.

Whereas, the applicant Smt. Sanju Devi w/o Shri Ashok Kumar, r/o Village Chakdok Dilman, P.O. Kujji, Tehsil Pachhad, District Sirmaur (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavit and other documents for entering date of birth *i.e.*10-04-1986 and place of birth is at Village Ghumarada, P.O. Kabakalan, Tehsil & District Solan (H.P.) but her date of birth could not be entered in the record of Gram Panchayat Kabakalan, Tehsil & Distt. Solan (H.P.).

Now therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Smt. Sanju Devi w/o Shri Ashok Kumar may submit their objection in writing or appear in person in this court on or before 11-07-2025 by 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 10th day of June, 2025.

Seal.

Sd/
(MULTAN SINGH BANYAL),

Executive Magistrate (Tehsildar),

Solan, District Solan (H. P.).

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## In the Court of Shri Multan Singh Banyal, Executive Magistrate (Tehsildar) Solan, District Solan (H.P.)

In the matter of:

Sh. Ramesh Kumar s/o Shri Narayanu Ram, r/o Village & P.O. Kotla, Tehsil & District Solan (H.P.) . .Applicant.

Versus

General Public . . Respondent.

Subject.—Regarding delayed Registration of Birth and Death under section 13(3) of Birth and Death Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003.

Whereas, the applicant Sh. Ramesh Kumar s/o Shri Narayanu Ram, r/o Village & P.O. Kotla, Tehsil & District Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavit and other documents for entering date of death of Late Smt. Kalavati w/o Late Sh. Narayanu Ram *i.e.* 22-08-1979 and place of death is at Village & P.O. Kotla, Tehsil & District Solan (H.P.) but her death of birth could not be entered in the record of Gram Panchayat Mashiwar, Tehsil & Distt. Solan (H.P.).

Now therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Late Smt. Kalavati w/o Late Sh. Narayanu Ram may submit their objection in writing or appear in person in this court on or before 11-07-2025 by 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 10th day of June, 2025.

Seal.

Sd/
(MULTAN SINGH BANYAL),

Executive Magistrate (Tehsildar),

Solan, District Solan (H. P.).

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# In the Court of Shri Multan Singh Banyal, Executive Magistrate (Tehsildar) Solan, District Solan (H.P.)

In the matter of:

Sh. Ramesh Kumar s/o Shri Narayanu Ram, r/o Village & P.O. Kotla, Tehsil & District Solan (H.P.) . .*Applicant*.

Versus

General Public ... Respondent.

Subject.—Regarding delayed Registration of Birth and Death under section 13(3) of Birth and Death Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003.

Whereas, the applicant Sh. Ramesh Kumar s/o Shri Narayanu Ram, r/o Village & P.O. Kotla, Tehsil & District Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavit and other documents for entering date of death of Sh. Narayanu Ram s/o Budh Ram *i.e.* 25-12-1978 and place of death is at Village & P.O. Kotla, Tehsil & District Solan (H.P.) but her death of birth could not be entered in the record of Gram Panchayat Mashiwar, Tehsil & Distt. Solan (H.P.).

Now therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Late Sh. Narayanu Ram s/o

Budh Ram may submit their objection in writing or appear in person in this court on or before 11-07-2025 by 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 10th day of June, 2025.

Seal. Sd/-(MULTAN SINGH BANYAL),

Executive Magistrate (Tehsildar),

Solan, District Solan (H. P.).

### Office of the Sub-Divisional Magistrate, Arki, District Solan (H. P.)

Case No. Date of Decision Date of Institution 25/2025 18-06-2025 17-07-2025

Sh. Dina Nath Gautam s/o Shri Daya Ram, r/o Village Syar, P.O. Darlaghat, Tehsil Arki, District Solan, Himachal Pradesh .. Applicant.

Versus

General Public .. Respondent.

Regarding delayed registration of death event under section 13(3) of the Birth and Death Registration Act, 1969.

#### **Proclamation**

Sh. Dina Nath Gautam s/o Shri Daya Ram, r/o Village Syar, P.O. Darlaghat, Tehsil Arki, District Solan, Himachal Pradesh has filed a case under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that his son Late Rishabh Gautam s/o Sh. Dina Nath Gautam was expired on 24-01-2005 at Village Syar but his death has not been entered in the records of Gram Panchayat Darla, Tehsil Arki, District Solan (H.P.) as per the Non availability certificate No. 10 issued by the Registrar, Birth and Death Registration, G.P. Darla, Tehsil Arki.

Therefore, by this proclamation, the general public is hereby informed that if any person having any objection for registration of delayed death in respect of Late Rishabh Gautam may submit their objections in writing in this office on or before 17-07-2025 at 10.00 A.M. failing which no objection will be entertained afterwards.

Given under my hand and seal of this office on this 18th day of June, 2025.

Seal. Sd/-

> Sub-Divisional Magistrate, Arki, District Solan (H.P.).

# In the Court of Shri Multan Singh Banyal, Executive Magistrate (Tehsildar) Solan, District Solan (H.P.)

In the matter of:

Versus

General Public . . Respondent.

Subject.—Regarding delayed Registration of Birth and Death under section 13(3) of Birth and Death Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003.

Whereas, the applicant Sh. Naresh Ahluwalia s/o Shri Faquir Chand Ahluwalia, r/o Village Radyana, P.O. Subathu, Tehsil & District Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavit and other documents for entering his child date of birth *i.e.*13-11-1994 and place of birth is at Village Radyana, P.O. Subathu, Tehsil & District Solan (H.P.) but her date of birth could not be entered in the record of Gram Panchayat Kakarhatti, Tehsil & Distt. Solan (H.P.).

Now therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Ms. Samdisha Ahluwalia d/o Sh. Naresh Ahluwalia & Smt. Kiran Ahluwalia, may their objection in writing or appear in person in this court on or before 18-07-2025 by 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 17th day of June, 2025.

Seal. Sd/-

(MULTAN SINGH BANYAL), Executive Magistrate (Tehsildar), Solan, District Solan (H. P.).

Office of the Sub-Divisional Magistrate, Arki, District Solan (H. P.)

Case No. Date of Institution Date of Decision 26/2025 19-06-2025 18-07-2025

Smt. Jamna Devi d/o Shri Dila Ram, r/o Village Sokhar, P.O. Piplughat, Tehsil Arki, District Solan, Himachal Pradesh . . . *Applicant*.

Versus

General Public . . Respondent.

Regarding delayed registration of death event under section 13(3) of the Birth and Death Registration Act, 1969.

#### **Proclamation**

Smt. Jamna Devi d/o Shri Dila Ram, r/o Village Sokhar, P.O. Piplughat, Tehsil Arki, District Solan, Himachal Pradesh has filed a case under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 22-08-1961 at Village Sokhar, P.O. Piplughat, Tehsil Arki, District Solan, Himachal Pradesh but her birth has not been entered in the records of Gram Panchayat Surajpur, Tehsil Arki, District Solan (H.P.) as per the Non availability certificate No. 10 issued by the Registrar, Birth and Death Registration, G.P. Surajpur, Tehsil Arki.

Therefore, by this proclamation, the general public is hereby informed that if any person having any objection for registration of delayed birth event of Smt. Jamna Devi, may submit their objections in writing in this office on or before 18-07-2025 at 10.00 A.M. failing which no objection will be entertained afterwards.

Given under my hand and seal of this office on this 19th day of June, 2025.

Seal. Sd/-

Sub-Divisional Magistrate, Arki, District Solan (H.P.).

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# In the Court of Shri Multan Singh Banyal, Executive Magistrate (Tehsildar) Solan, District Solan (H.P.)

In the matter of:

Versus

General Public ... Respondent.

Subject.—Regarding delayed Registration of Birth and Death under section 13(3) of Birth and Death Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003.

Whereas, the applicant Sh. Naresh Ahluwalia s/o Shri Faquir Chand Ahluwalia, r/o Village Radyana, P.O. Subathu, Tehsil & District Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavit and other documents for entering his child date of birth *i.e.*09-08-1997 and place of birth is at Village Radyana, P.O. Subathu, Tehsil & District Solan (H.P.) but her date of birth could not be entered in the record of Gram Panchayat Kakarhatti, Tehsil & Distt. Solan (H.P.).

Now therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Ms. Samdisha Ahluwalia d/o Master Mukul Ahluwalia s/o Sh. Naresh Ahluwalia & Smt. Kiran Ahluwalia, may their objection in writing or appear in person in this court on or before 18-07-2025 by 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 17th day of June, 2025.

Seal. (MULTAN SINGH BANYAL),

Executive Magistrate (Tehsildar), Solan, District Solan (H. P.).

Sd/-

### In the Court of Shri Multan Singh Banyal, Executive Magistrate (Tehsildar) Solan, District Solan (H.P.)

In the matter of:

Smt. Reshma Devi d/o Late Shri Dhani Ram, r/o Village Oder, P.O. Kabakalan, Tehsil & District Solan (H.P.) . .Applicant.

Versus

General Public . .Respondent.

Subject.—Regarding delayed Registration of Birth and Death under section 13(3) of Birth and Death Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003.

Whereas, the applicant Smt. Reshma Devi d/o Late Shri Dhani Ram, r/o Village Oder, P.O. Kabakalan, Tehsil & District Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavit and other documents for entering her date of birth i.e. 01-07-1963 and place of birth is at Village Oder, P.O. Kabakalan, Tehsil & District Solan (H.P.) but her date of birth could not be entered in the record of Gram Panchayat Kabakalan, Tehsil & Distt. Solan (H.P.).

Now therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Ms. Samdisha Ahluwalia d/o Smt. Reshma Devi d/o Late Shri Dhani Ram, may their objection in writing or appear in person in this court on or before 18-07-2025 by 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 17th day of June, 2025.

Seal. Sd/-(MULTAN SINGH BANYAL),

Executive Magistrate (Tehsildar),

Solan, District Solan (H. P.).

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